

ANNEXURE A

DETAILS OF SECURITY INTEREST

1. Piramal Capital & Housing Finance Limited

The Corporate Debtor along with other Borrowers jointly executed a Loan Agreement dated 26.09.2014 in favour of the Financial Creditor and thereafter the Corporate Debtor along with the Borrowers jointly deposited the original title deeds of immovable properties owned by them with an intention to create equitable mortgage and executed a Memorandum of Deposit of Title Deed dated 29.09.2014, registered as document number 4342 of 2014 in the Office of Sub-Registrar at Pudukottai and thereby confirming the creation of equitable mortgage of the property admeasuring 670.75 acres. The security interest that has been provided by the Corporate Debtor is as follows:

All that piece and parcel below mentioned - dry land situated at Vadakku Karasseri village, Tuticorin Taluk Situated with Sub-Registrar District of Pudukottai and Registration district of Tuticorin:

Sr. No.	Village	Survey No.	Extent (In Acres)
1.	Vadakku Karasseri Village, Tuticorin, Tamil Nadu	403/2C4	2.04
		403/2C1	2
		433/2	1.23

Sr. No.	Village	Survey No.	Extent (In Acres)
		432/3	1.03
		432/4	0.78
		438/1	1.21
		420/1	0.81
		423/IB	0.90
		403/2B	1.70
		TOTAL (A)	11.70

2. State Bank of India

The security interest created by the Corporate Debtor in favour of State Bank of India is as follows:

All that piece and parcel of land below mentioned situated in Palayamkottai Registration District, Murappanadu Sub Registration District, Srivaikuntam Taluk, Karungulam Panchayat Union limits, Vadakkukarasseri village, Tuticorin:

Sr. No.	Village	Survey No.	Extent
1.	Vadakku Karasseri Village, Tuticorin, Tamil Nadu	289	3.59
		293/3	1.75
		301/1	1.95

Sr. No.	Village	Survey No.	Extent
		373/2A	1.87
		396/3	1.66
		402/1A	1.7
		288	5.04
		291/3	0.68
		292/2	1.82
		421/2	0.95
		423/1A	0.9
		576/1	1
		576/2	0.99
		403/1	2.2
		602/1	1.63
		420/2	0.78
		420/3	0.77
		421/1	1.07
		554/1	2.24
		403/2A	2.17
		419/1	2.37

Sr. No.	Village	Survey No.	Extent
		419/2	2.03
		431/2A	3.24
		557/2	2
TOTAL			44.40

Note: -

The Liquidator may modify the list of stakeholders, when he comes across additional information warranting such modification, in the manner directed by the Adjudicating Authority.